

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL No. 170 of 2015

Dated: 16th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Himalaya Power Producers Association Appellant (s)
Versus
Power Transmission Corporation of Utrakhand & Anr. Respondent (s)**

**Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri**

Counsel for the Respondent(s): Mr. Sarul Jain for R.1

**Mr. Buddy Ranganadhan
Mr. Raghu Vamsy for R.2**

ORDER

Learned counsel for Respondent No.1 states that he will be filing reply during course of the day. He may do so after serving copy on the other side.

Learned counsel for the Appellant seeks three weeks time to file rejoinder. He may file the same on or before 07.12.2015 after serving copy on the other side.

List the matter on **08.01.2016.**

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**